

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 23/2023

In

M.A. No. 33 / 2023

In

Original Application No. 75/2023

(I.A. No. 645/2023)

IN THE MATTER OF:

JAISHREE BANSAL

... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE AND OTHERS

... RESPONDENT(S)

INDEX

<u>S.No.</u>	<u>Particulars</u>	<u>Pages</u>
1.	Objections over Committee Report	607-611
2.	ANNEXURE-1 Photographs dated 24.03.2022, 23.04.2022 & 04.10.2023 showing applicant's land, brick and cement panel boundary wall from eastern, western & northern sides.	612-615
3.	ANNEXURE-2 Photographs dated 23.01.2025 containing the present condition of applicant's land.	616
4.	ANNEXURE-3 Photographs dated 01.08.2024, 21.08.2024 & 25.02.2024 showing leachates flowing into the applicant's land	617-620
5.	ANNEXURE-4 M/s Geron's letter dated 26.11.2024 in connection of IGRS complaint 60000240219383 stating August as month of rainfall.	621-624
6.	ANNEXURE-5 Article printed by Dainik Jagran newspaper dated 03.09.2024	625

Place: New Delhi

APPLICANT

Dated:

Through



KUNWAR MOHD ASAD

Counsel for the Applicant

K & CO Legals

Chamber- 501, District and Session Court,

Raj Nagar, Ghaziabad- 201005

Contact: 9990953833

E-Mail: km.asad@live.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 23/2023

In

M.A. No. 33 / 2023

In

Original Application No. 75/2023

(I.A. No. 645/2023)

IN THE MATTER OF:

JAISHREE BANSAL

... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE AND OTHERS

... RESPONDENT(S)

**OBJECTIONS AGAINST JOINT COMMITTEE REPORT DATED
01.10.2024, SUBMITTED BY THE TWO MEMBERS JOINT
COMMITTEE CONSTITUTED BY THIS HON'BLE TRIBUNAL,
ON BEHALF OF APPLICANT, JAISHREE BANSAL**

That the joint committee report filed before the Hon'ble NGT, on 01.10.2024, is incomplete and contradictory to the actual site in question. Detailed report was ought to be furnished/ re-submitted by CPCB pertaining to correct position of garbage dumping sites at Jagjeevanpur site I & II, extend of treated/ untreated waste lying etc. as verbal instructions were given to the learned counsel of CPCB on last date of hearing i.e. 03.10.2024, however, till date no such report is uploaded on the official portal of this Hon'ble Tribunal.

Therefore on the basis of limited details provided by the committee in the said report dated 01.10.2024, the applicant by the way of instant objections wants to draw kind attention of the Hon'ble Tribunal to the following:

1. That point no 2.2.1 at page number 586 of report states that "*as per information provided by the Municipal Corporation of Ghaziabad, the Site I and Site II have been merged into a single site, now referred to as Site II. The Jagjeevanpur site II, currently receives approximately 1600-1700 tons per day (TPD) of fresh waste from across Ghaziabad.*" Whereas, as per the affidavit dated 03.07.2024 submitted by the Municipal Commissioner, Ghaziabad before this

Hon'ble Tribunal accompanied by IIT Delhi survey report states that there are two sites; site I has legacy waste and site II has fresh waste processing unit. As per SWM rule 2016, no fresh waste is allowed to be dumped over legacy waste. The applicant would request this Hon'ble Tribunal to know what action did the committee, a responsible team recommended /took against the Municipal Commissioner for mixing up the legacy waste with the fresh waste and why they have not mentioned it categorically in the Report.

2. That the rest of the content of point 2.2.1 regarding determining the area and quantity of treated and untreated waste present at site stands null and void as the assessment of the fresh waste processing site and legacy waste site has been done as one site i.e. site II (fresh waste site), hence, the purpose behind getting the inspection carried out by the Committee members has died out.
3. That point 2.2.2 at page number 588 of report states that stored untreated waste is located approximately 8-12 feet from the boundary wall of applicant's premises etc, is wholly incorrect. The eastern boundary wall photograph attached in the report was taken from front, so it covers only front side of eastern boundary wall. However, it clearly shows that certain quantity of garbage which is still lying along applicant's cement panel boundary wall; is creating a pressure over it from outside and has covered the eastern side brick boundary wall. Old photographs dated 24.03.2022, 23.04.2022 & 04.10.2023 are attached for your reference where the eastern, western and northern sides of brick boundary wall are visible and the number of cement panels used in cement panel boundary wall is also easily countable. In addition to above, some recent photographs dated 23.01.2025 are attached herewith for the better assessment of the Hon'ble Tribunal.
4. That point 2.2.3 at page 589 states that a temporary leachate collection drain has been provided on one side of the wall and a soil bund has been constructed near the other side of the boundary wall. No leachate flowing into the premises of applicant has been wrongly observed during the visit, it is contradictory in respect of the month in which the inspection has been carried out, the photographs dated 01.08.2024 & 24.08.2024 and Geron Engineering Pvt Ltd's letter dated 26.11.2024.

In addition to above, the applicant would like to submit few more details to this Tribunal. In fact, certain facts are very much required to be brought in the notice of the Hon'ble Tribunal:

1. That in the committee's report there is no information available regarding leachates collection, quantity, treatment or the utilisation of treated waste discharge nor any specific details regarding fresh waste processing unit and legacy waste processing unit.
2. That the above captioned matter was listed before this Hon'ble Tribunal on 19.01.2024, 01.04.2024 & 05.07.2024 wherein this Hon'ble Tribunal was pleased to pass the following orders respectively:

"..... 6. The applicant present in person has also submitted that her land is just adjacent to Jagjeevanpur Waste Processing site and the legacy waste lying there is overflowing at the applicant's land, therefore, proper boundary should be built to prevent it. Commissioner, Municipal Corporation seeks time to look into the issue and respond to it."

"..... 4.... So far as the issue of the overflowing of the legacy waste to the land of the Applicant is concerned, Counsel for the Applicant has informed that though the boundary wall has been constructed but this boundary wall is not adequate to protect the overflow on the land of the Applicant."

"..... 7. Counsel for the Municipal Corporation, Ghaziabad has stated that no leachate is flowing in the land of the Applicant. Whereas the Applicant has submitted that the leachate is still flowing."

3. That the refabricated boundary wall has been again destroyed by Ghaziabad Nagar Nigam's continuous dumping of unprocessed waste at site I. The applicant's backyard land, on northern side and brick boundary wall and cement panel boundary has been destroyed so immensely that the new constructed leachates collection drain is flowing through the applicant's backyard land. Photographs dated 23.01.2025 attached herewith is showing the present condition of applicant's backyard land and boundary walls and leachates collection drain.
4. That the leachates oozing out from the unprocessed mixed waste garbage mountain is still entering in the applicant's private land. Photographs dated 23.01.2025 are attached for your easy reference.
5. That the Geron Engineering Pvt Ltd's letter dated 26.11.2024 attached in reply of IGRS complaint 60000240219383 states that, "the month august, 2024 is rainy season wherein water gets accumulated at any place." And as per photographs dated

25.02.2024, 01.08.2024 & 21.08.2024, the applicant's land has always been treated as a valley in respect of the Ghaziabad Nagar Nigam's garbage mountain all around. And not only leachates, in fact whenever it rains, the rain water mixed with leachates gets accumulated in the applicant's land in form of pool as visible in the photograph dated 21.08.2024. It is submitted that GNN's appointed firm for garbage dumping at Jagjeevanpur site, does not follow a single rainfall water protection measures as prescribed in SWM Rules, 2016.

6. The applicant would also like to submit news article published in Dainik Jagran, Ghaziabad dated 03.09.2024 before this Hon'ble Tribunal regarding the continuous increase in height of garbage being dumped at Jagjeevanpur sites.
7. That the GNN's claim of clearing 54 % of legacy waste from old site (Site-I) in the Municipal Commissioner's report dated 03.07.2024 submitted before this Hon'ble Tribunal needs to be updated with more clarity.
8. That the Applicant with folded hands, in the above noted facts and circumstances, prays that this Hon'ble Tribunal may kindly take strict action by imposing exemplary costs and penalty upon The Municipal Commissioner, GNN for continuously submitting false and incomplete Reports before this Honourable Tribunal and he shall also be penalised for continuously doing the illegal activity of dumping unprocessed mixed waste anywhere instead of 'designated site' provided by the District Magistrate, Ghaziabad as stated in report dated 02.07.2024 (which is against the prescribed rules and regulations) and misleading the two member Joint Committee constituted by this hon'ble tribunal by mixing the two sites into one and harming the environment adversely as well as risking lives of thousand innocent people and animals living around.

The Applicant's land is being used for social welfare purpose and the Applicant has no other place to take the complete setup.

It is therefore, in the foregoing circumstances, most respectfully prayed that stay upon the dumping of waste at site be granted, as prayed in I.A. No. 645 of 2023 and removal of unprocessed mixed waste dumped over eastern side brick boundary wall and shifting away of the leachates

collection drain from backyard area of Applicant's private land and may kindly be pleased to pass directions for compensation to the applicant for refabricating Applicant's private land's boundary wall, also proper and separate barricading of site I and site II of the site in question by Ghaziabad Nagar Nigam's dumping yard/ area and any other appropriate instructions may kindly be given to Ghaziabad Nagar Nigam in favour of Applicant and in the interest of justice.

Place: New Delhi

APPLICANT

Dated:

Through



KUNWAR MOHD ASAD

Counsel for the Applicant

K & CO Legals

Chamber- 501, District and Session Court,

Raj Nagar, Ghaziabad- 201005

Contact: 9990953833

E-Mail: km.asad@live.com

678

612



679

613





681

615



682

616



23/01/2025 08:28

683

617



vivo Y36

Ravi Kumar 01-Aug-2024, 08:17

684

618



685

619



vivo Y36
Ravi Kumar 24-Aug-2024, 07:11

686

620



Details for registration number : MOCOP/E/2024/0001519

Name Of Complainant	JAISHREE BANSAL
Date of Receipt	05/11/2024
Received By Ministry/Department	Cooperation
Grievance Description	
Cooperation >> Administration and CET >> Administration ----- This is regarding GNN's garbage dumping site at jagjeevanpur village, pipeline road, ghaziabad. GNN is requested to ask its appointed firm to develop their own leachates collection drain system in place of using backside of our land for your leachates collection. Photograph dated 21.08.2024 are attached. Please construct your drain, 10-15 feet away from our boundary wall from back side of our land.	
Current Status	Case closed
Date of Action	26/11/2024
Remarks	
प्राप्त संदर्भ के संबंध में सादर अवगत कराना है कि उक्त शिकायत में की गई विभागीय कार्यवाही आख्या अवलोकन हेतु संलग्न कर सादर निक्षेपण हेतु प्रेषित है कार्यवाही पूर्ण कराई गई एवं आख्या अनुमोदित	
Officer Concerns To	
Officer Name	Shri Arvind Mohan (Joint Secretary)
Organisation name	Government of Uttar Pradesh
Contact Address	Chief Minister Secretariat , Room No. 321, U.P. Secretariat, Lucknow
Email Address	arvind.12574@gov.in
Contact Number	05222226350



कार्यालय: गाजियाबाद नगर निगम।

OFFICE OF THE GHAZIABAD MUNICIPAL CORPORATION

टोल-फ्री: 18001803012, 1533

ई-मेल: gzb.nagar.nigam@gmail.com

पत्रांक: 2664 /2024

दिनांक: 26-11-2024

आई.जी.आर.एस. संदर्भ/शिकायत संख्या एवं प्रकार	:	60000240219383												
शिकायत दिनांक जिस दिन शिकायतकर्ता द्वारा पोर्टल पर दर्ज की गई	:	05.11.2024												
शिकायतकर्ता का नाम, पता व मोबाईल नंबर	:	श्रीमती जयश्री बंसल, आर-4/37 राजनगर गाजियाबाद। 9999805616												
सुनने वाले अधिकारी का नाम	:	श्री पवन कुमार												
सुनने वाले अधिकारी का पदनाम व मोबाईल नंबर	:	मुख्य सफाई एव खाद्य निरीक्षक, 8178016842												
शिकायत का विषय:	:													
आवेदक की अपेक्षा के अनुरूप निस्तारण किया गया? हां अथवा नहीं (यदि नहीं तो निम्न कारणों में से अंकित करें)	:													
<table border="1"> <tr> <td>1.वाद न्यायालय में विचाराधीन है/स्थगित है।</td> <td>7.प्रकरण सुझाव श्रेणी का है।</td> </tr> <tr> <td>2.प्रकरण न्यायालय के क्षेत्राधिकार में आता है।</td> <td>8.प्रकरण मांग श्रेणी का है।</td> </tr> <tr> <td>3.आवेदक योजना हेतु अपात्र है।</td> <td>9.नौकरी/आर्थिक सहायता दिये जाने संबंधी मांग।</td> </tr> <tr> <td>4.घनराशि की अनुपलब्धता।</td> <td>10.नीति विषयक प्रकरण।</td> </tr> <tr> <td>5.अन्य कारण।</td> <td>11.सूचना के अधिकार संबंधी प्रकरण।</td> </tr> <tr> <td>6.वाद राजस्व न्यायालय में विचाराधीन है/स्थगित है।</td> <td>12.विभाग/कार्यालय से संबंधित नहीं।</td> </tr> </table>	1.वाद न्यायालय में विचाराधीन है/स्थगित है।	7.प्रकरण सुझाव श्रेणी का है।	2.प्रकरण न्यायालय के क्षेत्राधिकार में आता है।	8.प्रकरण मांग श्रेणी का है।	3.आवेदक योजना हेतु अपात्र है।	9.नौकरी/आर्थिक सहायता दिये जाने संबंधी मांग।	4.घनराशि की अनुपलब्धता।	10.नीति विषयक प्रकरण।	5.अन्य कारण।	11.सूचना के अधिकार संबंधी प्रकरण।	6.वाद राजस्व न्यायालय में विचाराधीन है/स्थगित है।	12.विभाग/कार्यालय से संबंधित नहीं।	:	नहीं (5. अन्य कारण)
1.वाद न्यायालय में विचाराधीन है/स्थगित है।	7.प्रकरण सुझाव श्रेणी का है।													
2.प्रकरण न्यायालय के क्षेत्राधिकार में आता है।	8.प्रकरण मांग श्रेणी का है।													
3.आवेदक योजना हेतु अपात्र है।	9.नौकरी/आर्थिक सहायता दिये जाने संबंधी मांग।													
4.घनराशि की अनुपलब्धता।	10.नीति विषयक प्रकरण।													
5.अन्य कारण।	11.सूचना के अधिकार संबंधी प्रकरण।													
6.वाद राजस्व न्यायालय में विचाराधीन है/स्थगित है।	12.विभाग/कार्यालय से संबंधित नहीं।													
निस्तारण का दिनांक	:	26.11.2024												
निस्तारण की आख्या	:	कृपया आई0जी0आर0एस0 सन्दर्भ सं0-6000024 0219383 दिनांक 05.11.2024 जो कि जय श्री बंसल द्वारा आई0जी0आर0एस0 के माध्यम से शिकायत की गई है, के सम्बन्ध में अवगत कराना है कि शिकायती स्थल पर टैण्डर के माध्यम से सम्बन्धित फर्म को नगर निगम द्वारा कार्य सम्पादित करने हेतु अधिकृत किया गया है। उक्त आई0जी0आर0एस0 के सम्बन्ध में फर्म को कार्यवाही हेतु एक पत्र प्रेषित किया गया था। फर्म द्वारा प्रस्तुत प्रतिउत्तर साथ में संलग्न है।												
संलग्नक	:	<table border="1"> <tr> <td>1</td> <td>स्थलीय निरीक्षण व निस्तारण की जियोटैग फोटो</td> </tr> <tr> <td>2</td> <td>शिकायतकर्ता द्वारा हस्ताक्षरयुक्त सन्तुति</td> </tr> <tr> <td>3</td> <td>दो गवाहों का विवरण (नाम पता व मोबाइल नंबर सहित)</td> </tr> </table>	1	स्थलीय निरीक्षण व निस्तारण की जियोटैग फोटो	2	शिकायतकर्ता द्वारा हस्ताक्षरयुक्त सन्तुति	3	दो गवाहों का विवरण (नाम पता व मोबाइल नंबर सहित)						
1	स्थलीय निरीक्षण व निस्तारण की जियोटैग फोटो													
2	शिकायतकर्ता द्वारा हस्ताक्षरयुक्त सन्तुति													
3	दो गवाहों का विवरण (नाम पता व मोबाइल नंबर सहित)													

प्रतिलिपि-कृपया निम्नलिखित को सादर सूचनार्थ प्रेषित।

01. नगर आयुक्त महोदय।

02. श्रीमती जयश्री बंसल, आर-4/37 राजनगर गाजियाबाद।

नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम

689

Geron Engineering Pvt. Ltd.

CIN No. : U45100HR2016PTC066430 GSTIN No. : 09AAGCG6521P1Z3

Works : P-4, BS Road Indl. Area, Ghaziabad - 201009

Ph. : 0120-4565999, E-mail : info@geronengineering.com

Web : www.geronengineering.co.in



623

Geron/Misc/24-25/105

26.11.2024

To,
ZSO,
Ghaziabad Nagar Nigam
Ghaziabad, UP

Sub:- Reply to IGRS Complaint 60000240219383

Dear Sir,

This is with reference to the above mentioned IGRS complaint number stating to construct a drainage system in our premises instead of using the back side of their premises.

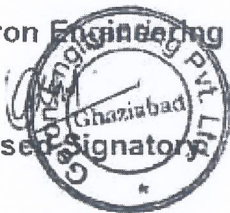
We would like to inform you that currently the drain line is constructed in our land only and at a distance of 12-13 feet away from the boundary wall of Ms. Jaishree Bansal land. The photograph attached is for the month August, 2024 that is during the rainy season wherein water gets accumulated at any place.

As on date the leachate accumulated is pumped out on daily basis and sent for disposal at the STP plant and there is no seepage of leachate in the adjacent boundary wall of Ms. Jaishree Bansal.

Thanking You,

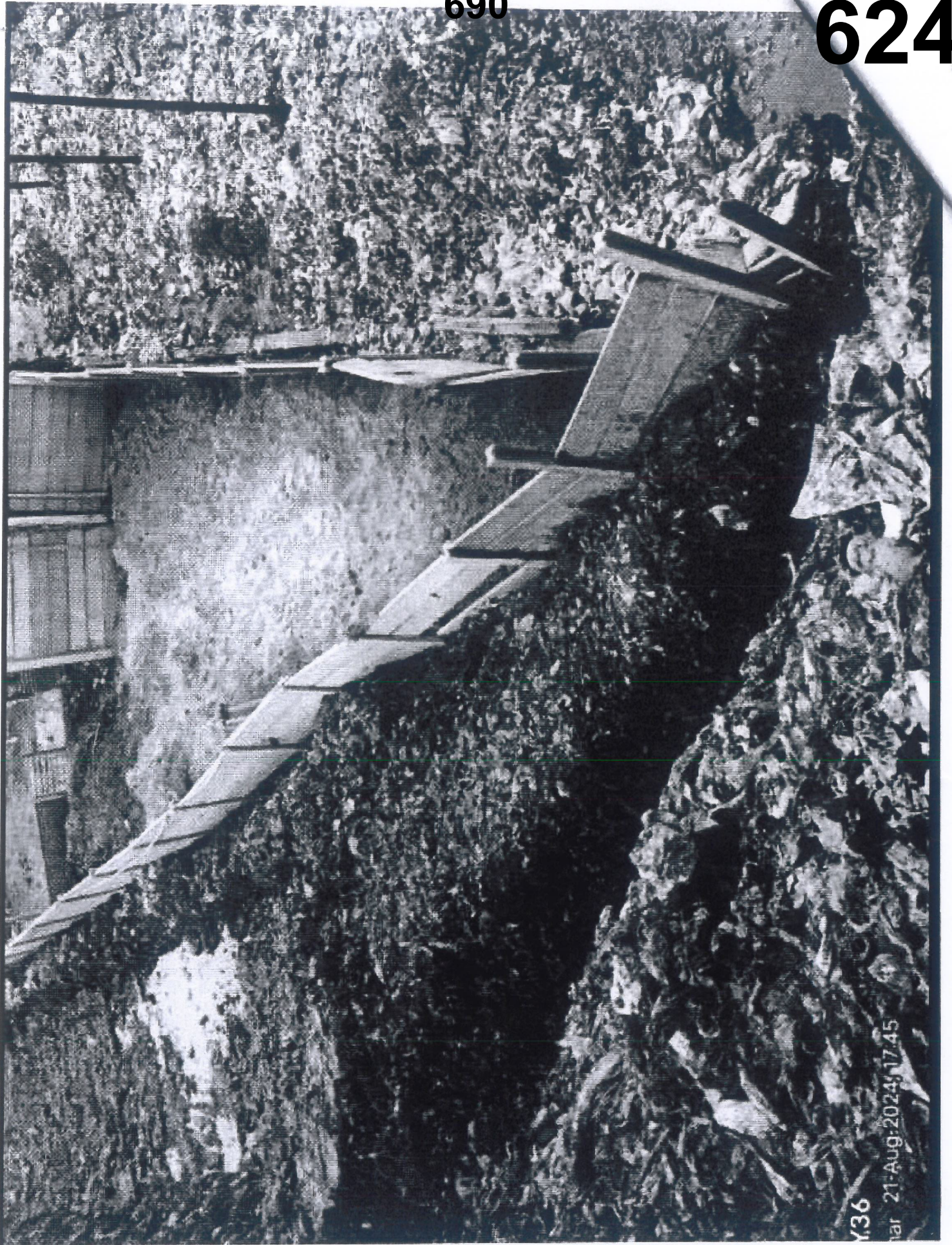
For Geron Engineering Pvt Ltd.

Authorised Signatory



690

624



136
Sat 21-Aug-2024 17:45

नई दिल्ली, मंगलवार, 3 सितंबर, 2024

जागरण सिटी



दैनिक जागरण

गाजियाबाद

यूपी इंटरनेशनल ट्रेड शो में दिखेगी जिले के 70 से अधिक उत्पादों की झलक

WWW

॥ प्रणाम ॥

- शभूदयाल इंटर कालेज में जनपद स्तरीय कला उत्सव प्रतियोगिता का आयोजन, सुबह आठ बजे
- नगर निगम कार्यालय में संभव कार्यक्रम के तहत जनसुनवाई, सुबह 10 बजे
- श्री सिद्ध पीठ चोपला हनुमान मंदिर में श्री हनुमान बाबा का चोला श्रृंगार व आरती दर्शन, सुबह 11 बजे
- वसुधरा सेक्टर 16 के प्राचीन संकट मोचन हनुमान मंदिर में कीर्तन, शाम पांच बजे

जल्द नहीं सुलझा गालंद का विवाद तो शहर में होगा हर तरफ कूड़ा ही कूड़ा

जागरण सबाददाता, गाजियाबाद : कूड़ा निस्तारण लंबे समय से शहर में बड़ी समस्या बना हुआ है। अगर गालंद में वेस्ट टू एनर्जी प्लांट की साइट पर कूड़ा डालने का कार्य जल्द शुरू नहीं हुआ या विवाद नहीं सुलझा तो पूरे शहर में कूड़ा ही कूड़ा नजर आएगा।

दरअसल, मुरादनगर पाइपलाइन रोड स्थित मकरेड़ा महमूदाबाद में डंपिंग ग्राउंड की साइट पर कूड़े का ढेर ओवरलोड हो गया है। ऐसे में कूड़ा निस्तारण का काम कर रही जॉर्जन इंजीनियरिंग फर्म ने हाथ खड़े कर दिए हैं। नगर निगम को पत्र भेजकर फर्म ने कहा कि पाइप लाइन रोड स्थित डंपिंग ग्राउंड की साइट पर 30 मीटर कूड़े का पहाड़ बन गया है। यहां तक कि कूड़ा चकरोड पर भी फैला गया है।



मकरेड़ा महमूदाबाद पाइपलाइन रोड पर बने डंपिंग ग्राउंड पर लगा कूड़े का पहाड़ • जागरण
अगर इसी तरह कूड़ा यहां डंप होता खतरा है। पत्र में कहा गया है कि इस साइट पर सिर्फ सात से 10 दिन का कूड़ा डंप किया जा सकता है। इसके बाद किसी अन्य स्थान पर अनिवार्य

30 मीटर ऊंचा कूड़े का पहाड़ बन गया है मुरादनगर पाइपलाइन मार्ग स्थित मकरेड़ा महमूदाबाद में

2023 जुलाई से यहां डाला जा रहा है कूड़ा

- मुरादनगर में पाइपलाइन रोड पर कूड़ा निस्तारण करने वाली फर्म ने खड़े किए हाथ
- नगर निगम को पत्र भेजकर कहा, यहां ओवरलोड हो रहा कूड़ा, कोई और जगह उपलब्ध करवाए

रूप से ले जाना होगा। इसके लिए फर्म ने नगर निगम से जमीन मुहैया कराने की मांग भी की है। मालूम हो कि शहर से प्रतिदिन करीब 1500-1600 मीट्रिक टन कूड़ा निकलता है

जो मुरादनगर पाइप लाइन रोड स्थित मकरेड़ा महमूदाबाद डंपिंग ग्राउंड साइट पर डाला जाता है। जुलाई 2023 से कूड़ा वहां डाला जा रहा है। जरूरत के हिसाब से कम क्षमता की मशीनें होने के कारण प्रतिदिन 500-550 मीट्रिक टन कूड़ा ही निस्तारित हो पाता है। वर्तमान में मौके पर करीब साढ़े चार लाख मीट्रिक टन कूड़े का ढेर है।

नगर आयुक्त विक्रमादित्य सिंह मलिक ने बताया कि मुरादनगर साइट पर अभी कूड़ा डालने की गुंजाइश है। वहां कुछ काम होना है। उसके लिए जल निगम की एनओसी जल्द मिल जाएगी। इसके बाद वहां काम कराया जाएगा। इसके अलावा गालंद में वेस्ट टू एनर्जी प्लांट बनाने के लिए प्रयास जारों पर जारी है।



बातों
बातों
में